C O N T E N T S

Sixteenth Series, Vol. XXX, Fourteenth Session, 2018/1939 (Saka)

No. 15, Wednesday, March 14, 2018/Phalguna 23, 1939 (Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
*Starred Question No. 261	12
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 262 to 280	13-66
Unstarred Question Nos. 2991 to 3220	67-548
OBSERVATIONS BY THE SPEAKER	
(i) Guillotine in respect of Demands for Grants 2018-2019	550
(ii) Renumbering of clauses and sub-clauses in Finance Bill, 2018	708

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 552-558

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

41st Report 558

STANDING COMMITTEE ON COMMERCE

140th and 141st Reports 559

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

95th and 96th Reports 559

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Defence on Demands for Grants (2016-17) on Capital Outlay on Defence Services (Demand No. 23), pertaining to the Ministry of Defence

Dr. Subhash Ramrao Bhamre 560

MOTION RE: JOINT COMMITTEE ON OFFICES OF PROFIT 561

MATTERS UNDER RULE 377 562-593

(i) Need to enhance the honorarium of Asha workers and provide them other service benefits

Shrimati Rakshatai Khadse 563

(ii) Need to regularise the services of para-teachers as permanent primary teachers

Shri Bidyut Baran Mahato 564

(iii) Need to include provision of Direct Benefit Transfer of cashless school vouchers in the National Education Policy

Shri Ajay Misra Teni 565

(iv) Need to introduce a train from Gandhi Dham in Kutch district, Gujarat to Darbhanga in Bihar

Shri Satish Chandra Dubey 566

(v) Need to set up pit line in Chanderiya Railway junction in Chittorgarh, Rajasthan

Shri Chandra Prakash Joshi 567

(vi) Need to review the closure of Dhanbad-Chandrapura railway line

Shri Ravindra Kumar Pandey 568

(vii) Need to establish a Kendriya Vidyalaya in Amreli Parliamentary Constituency, Gujarat

Shri Naranbhai Kachhadia 569

(viii) Need to run mix local trains with AC coaches on Mumbai suburban Central and Western Railway Division

Dr. Kirit Somaiya 570

(ix) Need to create employment opportunities in agriculture, food processing, medicinal plants and other forest produce in Uttarakhand

Dr. Ramesh Pokhriyal Nishank 571

(x) Need to run a local train from Chhatrapati Shivaji Maharaj Terminus to Bhiwandi Road Railway station in Maharashtra

Shri Kapil Moreshwar Patil 572

(xi) Need to provide stoppage of Shaktipunj Express and Triveni Express at Meral Railway station in Garhwa district of Jharkhand

Shri Vishnu Dayal Ram 573

(xii) Need to implement Skill Development Programmes in Satna Parliamentary Constituency, Madhya Pradesh

Shri Ganesh Singh 574

(xiii) Need to include plantation of fruit bearing plants under Mahatama Gandhi National Rural Employment Guarantee Scheme in the country

Shri Sudheer Gupta 574

(xiv) Need to provide better railway connectivity to North Gujarat

Shrimati Jayshreeben Patel 575

(xv) Need to ensure supply of quality drugs to the animal healthcare sector

Shrimati Darshana Vikram Jardosh 576

(xvi) Need to operationalise the services in ESI medical college and hospital in Alwar district of Rajasthan

Dr. Karan Singh Yadav 577

(xvii) Need to check misleading advertisements purportedly claiming to treat all types of diseases

Shri M. I. Shanavas 578

(xviii) Need to take up the issue of safety of Tamil Nadu fishermen with Sri Lankan Government

Shri A. Anwhar Raajhaa 579

(xix) Regarding restoration of Haj subsidy

Shri P. R. Sundaram 580-581

(xx) Need to construct platform shed at Canning Railway Station in Jaynagar Parliamentary Constituency, West Bengal

Shrimati Pratima Mondal 582-583

(xxi) Need to allocate coal block to Odisha Thermal Power Corporation Limited in lieu of Tentuloi Coal block

Shri Bhartruhari Mahtab 584

(xxii) Need to provide 100 percent funds for tiger projects in the country

Dr. Shrikant Eknath Shinde 585

(xxiii) Need to include areas of Srikakulam District in Andhra Pradesh in Khurda Division of East Coast Railway

Shri Ram Mohan Naidu Kinjarapu 586

(xxiv) Need to improve railway connectivity in Southern and North Eastern parts of the country

Dr. A. Sampath 587

(xxv) Regarding shortfall in production of tobacco in Andhra Pradesh

Shri Y. V. Subba Reddy 588

(xxvi) Need to amend guidelines of MPLADS to permit purchase of small tools for development works at village level

Shri Dushyant Chautala 589

(xxvii) Need to include Surjapuri caste of Bihar in the list of Other Backward Classes

Shri Rajesh Ranjan 590

(xxviii) Need to bring IFFCO under the control of the Government

Shri Prem Singh Chandumajra 591

(xxix) Need to open new ESI Dispensaries in Kerala

Adv. Joice George 592

DEMANDS FOR GRANTS, 2018-2019 594-680

Cut motions - Negatived 595-680

SUBMISSION OF DEMANDS FOR GRANTS TO THE VOTE OF THE HOUSE (GUILLOTINE) 681-685D

APPROPRIATION (NO. 2) BILL, 2018 686-688

Motion to introduce 686

Motion to Consider 687

Clauses 2 to 4 and 1 687

Motion to Pass 688

FINANCE BILL, 2018 689-707

Motion to Consider 689

Clauses 2 to 218 and 1 690-707

Motion to Pass 707

DEMANDS FOR SUPPLEMENTARY GRANTS), 2017-18 709-711

APPROPRIATION (NO. 3) BILL, 2018 712-713

Motion to Introduce 712

Motion to Consider 712-713

Clauses 2, 3 and 1 713

Motion to Pass 713

ANNEXURE – I

Member-wise Index to Starred Questions 715

Member-wise Index to Unstarred Questions

ANNEXURE – II

Ministry-wise Index to Starred Questions 722

Ministry-wise Index to Unstarred Questions 723-724

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY-SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 14, 2018/Phalguna 23, 1939 (Saka)

The Lok Sabha met at *Eleven* of the Clock

[HON. SPEAKER *in the Chair*]

…(व्यवधान)

11 01 hrs

(At this stage, Shri K. Parasuraman, Shrimati Kavitha Kalvakuntla, Shrimati M. Vasanthi, Shri Y. V. Subba Reddy, Shri Ram Mohan Naidu Kinjarapu and some other hon. Members came and stood on the floor near the Table.)

… (*Interruptions*)

HON. SPEAKER: Question No. 261 – Shri Tariq Anwar.

… (*Interruptions*)

11 01 ½ hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER: Question No. 261 – Shri Tariq Anwar.

(Q. 261)

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): Madam, the answer is laid on the Table of the House… (*Interruptions*)

———————

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): स्पीकर मैडम, हम पिछले डेढ़ सप्ताह से हाउस को चलाने का प्रयास कर रहे हैं। …(व्यवधान) सरकार हर तरह से डिस्कशन के लिए तैयार है, सरकार हर विषय पर चर्चा के लिए तैयार है। …(व्यवधान) स्पीकर मैडम आपने भी एक बैठक बुलाई थी और सभी विपक्षी दलों से बातचीत भी हुई। सब कुछ करने के बावजूद भी हाउस नहीं चल पा रहा है। (व्यवधान)। इसलिए मैं आपसे निवेदन करता हूं कि आज गिलोटिन, फाइनेंस बिल, एप्रोप्रिएशन बिल और सप्लीमेंटरी डिमांड्स जिसे आपने बिजनेस में शाम पांच बजे सूचीबद्ध किया है। मैं आपसे निवेदन करता हूं कि सारे बिजनेस को बारह बजे पेपर लेड के बाद तुरंत ले लिया जाए, यही मेरी आपसे प्रार्थना है, सरकार का निवेदन है। …(व्यवधान)

---

11 04 hrs

OBSERVATION BY THE SPEAKER

(i)Guillotine in respect of Demands for Grants 2018-2019

HON. SPEAKER: Hon. Members, the sittings of the House are being disrupted continuously for the past few days. As requested by the hon. Minister of Parliamentary Affairs, keeping in view the urgency involved in transaction of the financial business, we cannot defer the same any longer. Hence, guillotine in respect of Demands for Grants 2018-19, which is scheduled to be held today at 5 o'clock, may now be taken up immediately after the Papers are laid on the Table followed by other listed financial business.

The House stands adjourned to meet again at 12.00 o'clock.

11 05 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

_____

12 00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker *in the Chair*)

… (*Interruptions*)

(*At this stage, Shrimati V. Sathyabama, Shri Thota Narasimham, Shri Y.V. Subba Reddy and some other hon. Members came and stood on the floor near the Table.*)

…(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई है। यद्पि मामले महत्वपूर्ण हैं, तथापि इनके लिए आज की कार्यवाही में व्यवधान डालना अनिवार्य नहीं है, इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना को अनुमति प्रदान नहीं की है।

…(व्यवधान)

12 01 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): माननीय अध्यक्ष जी, मैं श्रीमती निर्मला सीतारमण की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) डिफेंस इंस्टीट्यूट ऑफ एडवांस्ड टेक्नोलॉजी, पुणे के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) डिफेंस इंस्टीट्यूट ऑफ एडवांस्ड टेक्नोलॉजी, पुणे के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8882/16/18]

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2017-2018.

[Placed in Library, See No. LT 8883/16/18]

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह): माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) सिविल सर्विसेज ऑफिसर्स इंस्टीट्यूट, नई दिल्ली के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सिविल सर्विसेज ऑफिसर्स इंस्टीट्यूट, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8884/16/18]

(3) (एक) केन्द्रीय भंडार, नई दिल्ली के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) केन्द्रीय भंडार, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8885/16/18]

(5) सूचना का अधिकार अधिनियम, 2005 की धारा 25 की उप-धारा (4) के अंतर्गत केन्द्रीय सूचना आयोग, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8886/16/18]

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभापटल पर रखता हूं :-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(क) (एक) भारत संचार निगम लिमिटेड, नई दिल्ली के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) भारत संचार निगम लिमिटेड, नई दिल्ली के वर्ष 2016-17 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8887/16/18]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): On behalf of Shri Alphons Kannanthanam, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, 3 New Delhi, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8888/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Digital India Corporation (formerly Media Lab Asia), New Delhi, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Digital India Corporation (formerly Media Lab Asia), New Delhi, for the year 2016-2017.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 8889/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): I beg to lay on the Table:-

(1) (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2016-2017.

(ii) Action Taken Reports (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8890/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2016-2017.

(ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8891/16/18]

(b) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2016- 4 2017.

(ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8892/16/18]

(3) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2017.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 8893/16/18]

(5) A copy of the Railway Protection Force (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.140 (E) in Gazette of India dated 2nd February, 2018 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

[Placed in Library, See No. LT 8894/16/18]

12 02 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

41st Report

DR. M. THAMBIDURAI (KARUR): I beg to present the Forty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

---

12 03 hrs

STANDING COMMITTEE ON COMMERCE

140th and 141st Reports

DR. KAMBHAMPATI HARIBABU (VISAKHAPATNAM): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

(1) 140th Report on Demands for Grants (2018-19) of Department of Commerce, Ministry of Commerce and Industry.

(2) 141st Report on Demands for Grants (2018-19) of Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

---

12 04 hrs

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

95th and 96th Reports

SHRI VINCENT H. PALA (SHILLONG): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

(1) Ninety-fifth Report on Demands for Grants (2018-19) of Ministry of Personnel, Public Grievances and Pensions.

(2) Ninety-sixth Report on Demands for Grants (2018-19) of Ministry of Law and Justice.

---

12 05 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Defence on Demands for Grants (2016-17) on Capital Outlay on Defence Services (Demand No. 23), pertaining to the Ministry of Defence*

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Defence on Demands for Grants (2016-17) on Capital Outlay on Defence Services (Demand No. 23), pertaining to the Ministry of Defence.

---

* Laid on the Table and also placed in Library, see No. LT-8895/16/18.

12 05 ½ hrs

MOTION RE: JOINT COMMITTEE ON OFFICES OF PROFIT

श्री कलराज मिश्र (देवरिया): अध्यक्ष महोदया, मैं निम्नलिखित प्रस्ताव करता हूं:--

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा, राज्य सभा से दिनांक 3 अप्रैल, 2018 को श्री नरेश अग्रवाल के अवकाश प्राप्त करने के कारण उत्पन्न होने वाली रिक्ति के बाबत एकल संक्रमणीय मत द्वारा आनुपातिक प्रतिनिधित्व प्रणाली के अनुसार राज्य सभा के एक सदस्य को लाभ के पदों संबंधी संयुक्त समिति के लिए निर्वाचित करे और राज्य सभा द्वारा संयुक्त समिति के लिए इस प्रकार निर्वाचित सदस्य का नाम इस सभा को सूचित करे।"

HON. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote; to the Joint Committee on Offices of Profit in the vacancy to be caused on the retirement of Shri Naresh Agarwal w.e.f. 3rd April, 2018 from Rajya Sabha and do communicate to this House the name of the Member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

---

12 06 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन सदस्यों ने नियम 377 के अधीन मामलों के नोटिस दिये हैं और जो इन्हें सभा पटल पर रखने के इच्छुक हैं, वे 20 मिनट के अंदर व्यक्तिगत रूप से सभा पटल पर इसका नोटिस भेज दें। As per rules, Matters under Rule 377 should be laid now.

* Treated as laid on the Table

(i) Need to enhance the honorarium of Asha workers and provide them other service benefits

श्रीमती रक्षाताई खाडसे (रावेर) : 11 लाख आशा स्वयं सेवक एव आशा गट-प्रवर्तक देश में ग्रामीण तथा आदिवासी बहुल क्षेत्र में गत वर्षों से अपनी सेवाएं स्वास्थ्य एवं परिवार कल्याण मंत्रालय से संलग्न राष्ट्रीय आरोग्य योजना (एनएचएम) के अंतर्गत अर्पित कर रहे हैं। इन आशा स्वयं सेवक वर्ग में काम करने वाले कर्मियों को मिलने वाले मानधन को बदलकर व बढ़ाकर 10,000/- प्रति महीना किया जाए व आशा गट-प्रवर्तक को मिलने वाले प्रवास खर्चे/मानधन 6,125/- रु. के बदले उन्हें 15,000/- रु. प्रति महीना मानधन मिले तथा अन्य सरकारी कर्मचारियों को मिलने वाली मेडिकल छुट्टी, पेड छुट्टी एवं पेंशन जैसी सुविधाएं तथा डयूटी ड्रेस कोड मटेरियल खर्च बढ़ाना, आंगनवाडी सेवक को केद्र के लिए मिलने वाला प्रासंगिकता खर्चे के लिए मिल रही राशि आशा स्वयं सेवक को भी मिले। ऐसा ऐसे सभी खर्चे में बढ़ोतरी और राष्ट्रीय आरोग्य योजना में हर पांच साल में बढ़ोतरी न करते हुए इस योजना को नियमित रूप से परावर्तित करने के लिए कई बार सरकार के सामने प्रस्ताव रखे और प्रदर्शन भी किए है जिससे वह अपनी निजी लाइफ में आने वाली समस्या और बढ़ी हुई महंगाई के बारे में न सोचते हुए उन्हें सौंपी गई आरोग्य सेवाएं पूर्ण सेवाभाव से और प्रभावी तरीके से अर्पित कर सकें। आज देश में हम डिजीटलाइजेशन की तरफ अपनी नींव को मजबूत बना रहे है। इस दौर में आशा स्वयं सेवक व आशा गट-प्रवर्तक वर्ग में अपनी सेवाएं दे रहे है। उसको ध्यान में रखते हुए इन सभी को कम्प्यूटर ट्रेनिंग तथा टेक्नोलॉजी अपग्रेड कराने की भी जरूरत है, जिससे वह अपना रिपोर्टिंग उच्च पदाधिकारियों को तुरंत अपडेट करा सकते है। इसलिए मैं माननीय मंत्री जी से अनुरोध तथा निवेदन करती हूँ कि इन आशा स्वयं सेवक व आशा गट-प्रवर्तक वर्ग की मांगों को सरकार जल्द से जल्द

स्वीकार करे, ताकि यह लोग अपनी आरोग्य सेवाएं अर्पित की सकें तथा अपनी रिपोर्टिंग आसानी से व तुरंत अपने अधिकारी वर्ग को कर सकें। इसके लिए, इन सबको लैपटॉप इशू करें जिसके चलते देश अति शीघ्र ग्रामीण तथा अदिवासी बहुल क्षेत्र में स्वास्थ्य सेवाएं जल्द व तुरंत पहुंचाये तथा देश डिजीटलाइजेशन की तरफ बढ़े।

(ii) Need to regularise the services of para-teachers as permanent primary teachers

श्री विद्युत वरण महतो (जमशेदपुर): सर्वशिक्षा अभियान को सन् 2002 में संविधान संशोधन कर लागू किया गया था। इसके तहत झारखण्ड राज्य में लगभग 80 हजार पारा शिक्षकों की नियुक्ति सन् 2002 से 2010 के बीच में की गई है। ये पारा शिक्षकगण 14 वर्षों से ईमानदारी एवं कर्त्तव्यनिष्ठा के साथ शिक्षा के क्षेत्र में झारखण्ड का नाम रोशन कर रहे हैं। साथ ही साथ, इन लोगों को पंचायत चुनाव, विधानसभा चुनाव, लोक सभा चुनाव के कार्य संचालन एवं मतगणना कार्यों में भी लगाया जाता है। यहॉ तक कि किसी भी प्रकार के जनगणना तथा भारत सरकार की दसवर्षीय जनगणना का कार्य भी पारा शिक्षकों के द्वारा ही किया गया है। लेकिन इन लोगों को झारखण्ड सरकार के द्वारा अल्प मानदेय दिया जा रहा है। जबकि देश के लगभग सभी राज्यों में पारा शिक्षकों को प्राथमिक शिक्षक बना दिया गया है । जैसे उत्तर प्रदेश, छत्तीसगढ़, उड़ीसा, मध्य प्रदेश, असम आदि में उन्हें पूरा वेतनमान दिया जा रहा है। लेकिन झारखण्ड राज्य के पारा शिक्षकों को प्राथमिक शिक्षक में समायोजित नहीं किया गया है, जिससे इन्हें पूरे वेतनमान नहीं मिलने से अपने परिवार चलाने में कठिनाईयों का सामना करना पड़ रहा है और आज झारखण्ड के सभी 80 हजार पारा शिक्षक अपनी मांगों को लेकर प्रतिदिन संघर्ष कर रहे हैं।

अतः माननीय मंत्री जी से मांग करता हूँ कि अविलम्ब झारखण्ड सरकार से परामर्श कर सभी 80 हजार पारा शिक्षकों को प्राथमिक शिक्षक के पद पर समायोजित कराने की कृपा की जाए।

(iii) Need to include provision of Direct Benefit Transfer of cashless school vouchers in the National Education Policy

श्री अजय मिश्रा टेनी (खीरी): संविधान की धारा 21-ए प्रत्येक बच्चे को गुणवत्तापूर्ण शिक्षा का मौलिक अधिकार देती हैं और हमारे प्रधानमंत्री जी भी मानते हैं कि शिक्षा ही गरीबी से लड़ने का सबसे बड़ा हथियार है तथा इसके लिए सरकार सार्थक प्रयास भी कर रही है। परन्तु, अपेक्षित परिणाम नहीं आ रहे हैं। राष्ट्रीय बाल अधिकार संरक्षण आयोग की एक रिपोर्ट के अनुसार अभी करीब 4.5 करोड़ बच्चे स्कूलों से बाहर हैं।

मेरी जानकारी के अनुसार देश के सभी बच्चों को गुणात्मक शिक्षा प्रदान करने के लिए श्री कस्तूरीरंगन की अध्यक्षता वाली समिति नई राष्ट्रीय शिक्षा नीति का मसौदा बना रही है। मेरा सरकार से अनुरोध है कि शिक्षा के स्तर को दृष्टिगत करते हुए शिक्षा के अधिकार अधिनियम-2009 को समाप्त करें व सभी बच्चों को पारदर्शिता के साथ गुणात्मक शिक्षा प्रदान करने के लिए अन्य सुविधायें उपलब्ध कराने के बजाए माता-पिता को डीबीटी द्वारा सीधे आधार से लिंक करके कैशलेस स्कूल वाउचर उपलब्ध कराये जाएं।

(iv) Need to introduce a train from Gandhi Dham in Kutch district, Gujarat to Darbhanga in Bihar

श्री सतीश चंद्र दुबे (बाल्मीकिनगर): सरकार से निवेदन है कि गुजरात प्रांत अंतर्गत कच्छ जिला के अंदर इंद्रधनुषी एवं आर्थिक शहर गांधी धाम में उत्तर भारतीयों की संख्या लाखों में है। जो अपने व्यवसाय तथा नौकरी हेतु यहां निवास करते हैं, जिन्हें अपने शहर एवं गांव जाने में काफी कठिनाइयों का सामना करना पड़ता है। कारण यह है कि कोई भी ट्रेन सीधी इनके शहर तक जाने के लिए नहीं दी गई है। उत्तर भारतीयों के आधार पर ही गांधी धाम कच्छ का व्यवसाय आधारित है, जिसके आधार पर आर्थिक जगत की नींव है। उनकी कठिनाई असीम है।

अतः आपसे आग्रह करना चाहूंगा कि इन उत्तर भारतीयों की तकलीफों को देखते हुए इनकी मांगों के अनुसार इन्हें गांधी धाम से दरभंगा वाया गोरखपुर-नरकटियागंज-बेतिया-बापूधाम मोतिहारी-मुजफ्फरपुर होकर दरभंगा तक ट्रेन देकर हमें अनुग्रहीत करें। इसके साथ ही, ट्रेन संख्या 19409 और 19410 अहमदाबाद से गोरखपुर चल रही है, उसको गांधी धाम से वाया कप्तानगंज-नरकटियागंज-बेतिया-बापूधाम मोतिहारी-मुजफ्फरपुर तक विस्तार कराने का कष्ट करें, जिससे चम्पारण में रहने वाले लोगों के साथ-साथ गुजरात में बसे उत्तर भारतीय भी सुविधा ले सकें।

(v) Need to set up pit line in Chanderiya Railway junction in Chittorgarh, Rajasthan

श्री चद्र प्रकाश जोशी (चित्तौड़गढ़): मेरे संसदीय क्षेत्र में पश्चिम रेलवे अन्तर्गत चित्तौड़गढ़ का चंदेरिया जंक्शन अत्यन्त महत्वपूर्ण रेलवे स्टेशन है। यह रतलाम, कोटा, अजमेर एवं उदयपुर रेलवे स्टेशनों का केद्र है। यहॉ पर यात्री गाड़ियों के रख-रखाव हेतु पिट लाइन की अत्यंत आवश्यकता है। वर्तमान में रतलाम, कोटा, अजमेर एवं उदयपुर स्थित पिट लाइन पर गाड़ियों के रख-रखाव में 2-3 दिन लग जाते हैं। चंदेरिया जंक्शन पर पिट लाइन के होने से ये ट्रेनें यहॉ तक आ सकेंगी। दूसरे स्टेशनों की अपेक्षा यहॉ उनका रख-रखाव जल्दी किया जा सकेगा। इसके साथ-साथ, कई ट्रेनों के रख-रखाव हेतु यहॉ आने से चित्तौड़गढ़ से नई रेल गाड़ियों को भी प्रारम्भ किया जा सकेगा।

(vi) Need to review the closure of Dhanbad-Chandrapura railway line

श्री रवीद्र कुमार पाण्डेय (गिरिडीह): मैं सरकार का ध्यान पूर्व-मध्य रेलवे के धनवाद मंडल अंतर्गत बंद किए गए धनबाद-चद्रपुरा (डी.सी.) रेलवे लाइन की ओर आकृष्ट कराते हुए कहना चाहता हूं कि उक्त रेलवे लाइन के नीचे आग होने के कारण दुर्घटना की आशंका के मद्देनजर 15 जून, 2017 से इसे बंद कर दिया गया है। उक्त रेवले लाइन के बंद होने से 34 किलोमीटर के अंदर 14 स्टेशन एवं हाल्ट के आस-पास के करीब 5 लाख से भी ज्यादा की जनसंख्या प्रभावित हुई है। इस रूट पर औसतन प्रतिवर्ष करीब 1 करोड़ से अधिक यात्री यात्रा करते थे। यह रूट झारखंड की राजधानी रांची को संथाल परगना सहित अन्य राज्यों को जोड़ती है। इस रूट पर कुल 26 जोड़ी एक्सप्रेस/पैसेंजर ट्रेंनें चलती थी। रेल लाइन बंद होने के बाद बहुत से ट्रेनों को परिवर्तित मार्ग से तो चलाया जा रहा है, परन्तु कतरास कोयलांचल क्षेत्र के लाखों लोगों की काफी परेशानी हो रही है। इससे इस क्षेत्र के लोगों में व्यापक आक्रोश है एवं विभिन्न संगठनों द्वारा आंदोलन किया जा रहा है। आज भी महाधरना आंदोलन "रेल दो या जेल दो" 15 जून से जारी है। एक ओर जहां आम लोगों को परेशानी हो रही है, वहीं दूसरी ओर रेलवे को करोड़ों का राजस्व का नुकसान हो रहा है। उक्त रेलखंड के होने से बी.सी.सी.एल. की विभिन्न परियोजनाओं से उत्पादित कोयले की ढुलाई प्रभावित हुई है। इस क्षेत्र से देश की विभिन्न पावर प्लांटों सहित अन्य राज्यों को भेजे जाने वाला कोयला परिवहन प्रभावित है, जिससे बी.सी.सी.एल. को अब तक करोड़ों का नुकसान हो चुका है।

धनबाद-चद्रपुरा रेलखंड का पूरा भाग अग्नि प्रभावित नहीं है, फिर डायवर्जन लाइन का निर्माण किए बगैर डी.सी. लाइन बंद क्यों कर दिया गया है। जब वर्षों से इस रेलखंड के नीचे आग होने की जानकारी रेलवे को थी, तो क्यों नहीं परिवर्तित मार्ग का निर्माण अथवा डायवर्जन का निर्माण रेल लाइन को बंद किए जाने से पहले किया गया। धनबाद-चद्रपुरा रेल लाइन को पुनः चालू करने हेतु डी.जी.एम.एस. के रिपोर्ट की पुनः जांच/सर्वे कराने को लेकर चर्चा हुई, लेकिन अब तक यह कार्य नहीं

हुआ। इस बीच चर्चा है कि रेलवे लाइन के नीचे से कोयला निकालने एवं आग बुझाने हेतु रेलवे लाइन को उखाड़े जाने की तैयारी है। ऐसा होने से इसका व्यापक विरोध एवं आंदोलन की आशंका है। उक्त रेलखंड पर भू-धसान जैसी कोई घटना आज तक नहीं हुई है, फिर भी उक्त रेल खंड को बंद कर दिया गया है। जबकि 4 दिसम्बर, 2017 को कोल इंडिया के ई.सी.एल. के मुगमा क्षेत्र के मंडमन कोलियरी क्षेत्र में जोरदार आवाज के साथ जमीन में दरार पड़ गई। दरार लगभग 500 मीटर जमीन पर 1.5 मीटर के क्षेत्रफल में पड़ी है। घटना स्थल के कुछ ही दूरी पर ग्रैण्ड कोड सेक्शन की रेलवे लाइन गुजरी है, परन्तु ग्रैण्ड कोड सेक्शन को बंद नहीं किया गया।

अतः मेरा सरकार से आग्रह होगा कि डी.जी.एम.एस. की रिपोर्ट की पुनः जांच कराते हुए बंद रेल लाइन को पुनः चालू किया जाए और अंततः उक्त रेलखंड को पुनः नहीं चालू करने की स्थिति में वैकल्पिक नई रेल लाइन बिछाने के बाद ही कोयला निकालने की व्यवस्था की जाए और साथ ही, उक्त रेलखंड के बंद होने के बाद पुनः चालू नहीं किए गए सभी ट्रेनों को सुविधानुसार परिवर्तित मार्ग से चलाया जाए।

(vii) Need to establish a Kendriya Vidyalaya in Amreli Parliamentary Constituency, Gujarat

श्री नारणभाई काछड़िया (अमरेली): मेरे संसदीय क्षेत्र अमरेली में केंद्रीय विद्यालय स्थापना के संदर्भ में सरकार का ध्यान आकर्षित कराना चाहूंगा। अमरेली में केंद्रीय विद्यालय खोलने के संदर्भ में सदन में 15वीं लोक सभा से लगातार इस विषय को उठा रहा हूं लेकिन अभी तक इस विषय में कोई प्रगति नहीं हुई है। हमारी सरकार शिक्षा को लेकर बहुत ही वचनबद्ध है, उसमें किसी प्रकार कोई समझौता नहीं करती है। हमारी सरकार द्वारा मेरे संसदीय क्षेत्र अमरेली में एक साल पहले से ही केंद्रीय विद्यालय संगठन के अधिकारियों द्वारा भूमि संबंधित नियमों का हवाला देकर मामले की अनदेखी की जा रही है, जिससे अमरेली की जनता को केंद्रीय विद्यालय का लाभ नहीं मिल पा रहा है और वहां के अभिभावक अपने बच्चों को केंद्रीय विद्यालय में पढ़ाने से वंचित हो रहे हैं। अमरेली में शहर के अंदर कई एकड़ सरकारी भूमि को अवैध रूप से कुछ अमीर व्यक्तियों ने गौशाला के नाम कब्जा कर रखी है और दो चार गायें रखकर भूमि अपने निजी प्रयोग में ला रहे हैं। जब हम सतर्कता निगरानी समिति के समक्ष कलेक्टर से केंद्रीय विद्यालय खोलने का विषय रखते हैं तो शहर के अंदर जमीन नहीं होने का हवाला देकर अपने को मामले से अलग कर लिया जाता है, जबकि गौशाला शहर के बाहर चलायी जा सकती है तथा भूमि को केंद्रीय विद्यालय संगठन को देकर केंद्रीय विद्यालय की स्थापना अमरेली जिले में हो सकती है।

अतः मेरा आपसे निवेदन है कि इस मामले को अपने संज्ञान में लेकर अमरेली में केंद्रीय विद्यालय की स्थापना शीघ्रातिशीघ्र करवाने की कृपा करें।

(viii) Need to run mix local trains with AC coaches on Mumbai suburban Central and Western Railway Division

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): I draw the attention of Railway Minister towards the fact that the newly started AC train coaches on Mumbai Suburban zone need correction and improvement. It is my suggestion that instead of full AC local, mix AC locals will be convenient for the passengers. Instead of 12 coaches AC local, mix locals having three AC coaches be operated on Mumbai suburban Central and Western Railway Division.

(ix) Need to create employment opportunities in agriculture, food processing, medicinal plants and other forest produce in Uttarakhand

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): सम्पूर्ण हिमालयी क्षेत्र सामरिक रूप से अत्यंत महत्वपूर्ण है। हिमालय क्षेत्र पूर्वोत्तर के राज्यों सहित हिमाचल प्रदेश, उत्तराखंड, जम्मू-कश्मीर के अलावा पश्चिम बंगाल का पर्वतीय क्षेत्र है। पिछले कुछ दशकों से समूचा पर्वतीय क्षेत्र गंभीर बेरोजगोरी की समस्या से जूझ रहा है। अनियंत्रित पलायन से जहां एक ओर हमारी राष्ट्रीय सुरक्षा को खतरा पैदा है, वहीं दूसरी ओर हमारी संस्कृति के संरक्षण और सवंर्द्धन के प्रयासों को अप्रत्याशित क्षति हो रही है। पयालन का मूल कारण पर्वतीय क्षेत्र में रोजगार के अवसरों की भारी कमी है। मौसम परिवर्तन, मूलभूत सुविधाओं का नितांत अभाव तथा समय-समय पर आने वाली भीषण प्राकृतिक आपदा ने क्षेत्र के लोगों की कमर ही तोड़ दी है। केदारनाथ की भयावह त्रासदी तथा उसके उपरांत नेपाल में आया भयानक भूकंप इसका जीता जागता प्रमाण है।

मेरा केद्र सरकार से आग्रह है कि देश और दुनिया के लिए महत्वपूर्ण हिमालय क्षेत्र की आवश्यकताओं को ध्यान में रखते हुए उस क्षेत्र में मूलभूत सुविधाएं उपलब्ध कराने के साथ कौशल विकास के कार्यक्रम चलाएं, जो स्थानीय आवश्यकताओं के अनुरूप हों। पर्वतीय क्षेत्र में कृषि, खाद्य प्रसंस्करण, जड़ी बूटी उत्पादन, और्गैनिक खेती, फल, मशरूम उत्पादन, फ्लोरीकल्चर एवं वन आधारित उद्याग पर आधारित रोजगार के अवसर सृजित किए जाएं, ताकि इस गंभीर समस्या से निजात मिल सके और राष्ट्रीय सुरक्षा को मजबूत किया जा सके।

(x) Need to run a local train from Chhatrapati Shivaji Maharaj Terminus to Bhiwandi Road Railway station in Maharashtra

श्री कपिल मोरेश्वर पाटील (भिवंडी): मेरे भिवंडी (महाराष्ट्र) लोक सभा क्षेत्र में विकास बहुत तेजी से हो रहा है। भिवंडी में टेक्सटाईल का सबसे बड़ा व्यापार है। जिसके कारण यहाँ भारी मात्रा में व्यवसाय हेतु यातायात का आवागमन होता है। परन्तु यहाँ लोकल ट्रेन की सुविधा न होने के कारण रोड ट्रांसपोर्ट ही यातायात का एक मात्र साधन है और दूसरी ओर भिवंडी और परिसम में भारी मात्रा में देश के सभी छोटी-बड़ी कम्पनियों के गोडाउन्स निर्माण हुए हैं, जिस कारण यहाँ रोजगार हेतु कल्याण, ठाणे, नवी मुबई और मुबई की ओर से यातायात दिन-ब-दिन बढ़ रहा है। इन सभी यात्रियों को भिवंडी तक लोकल ट्रेन न होने की वजह से यहाँ सड़क परिवहन के सिवाय और कोई वैकल्पिक संचार के साधन नहीं है। जो यहां के यात्रियों के लिए आर्थिक और व्यावहारिक रूप से बड़ी समस्या है। इस क्षेत्र में आयात-निर्यात का एक मात्र साधन प्राइवेट सड़क ट्रंसपोर्ट है। इसके अलावा, यहाँ के व्यापारियों को अन्य कोई भी सुविधा व्यापार हेतु उपलब्ध नहीं है। यातायात के लिए एक ही विकल्प होने की वजह से यहाँ सप्ताह के चार दिन यातायात संकुलन (Traffic Congestion) रहता है। भिवंडी से लोकल ट्रेन चलाई जाए, तो इन सब समस्याओं का हल निकाला जा सकता है। भिवंडी और उपनगरों में तेजी से होने वाला विकास देखकर मुंबई में रहने वाले अपने छोटे मकान बेचकर इस क्षेत्र के उपनगरों में सस्ते में मिलने वाले घर खरीद रहे हैं और वहाँ स्थापित हो रहे हैं। हालांकि वह नौकरी के लिए कल्याण, ठाणे, मुंबई, नवी मुंबई और पनवेल स्थित जगह पर जाते हैं। यह सभी शहर मध्य तथा हर्बल रेलवे ट्रैक पर हैं और भिवंडी रोड स्थानक से केवल वसई से दिवा तक और दिवा से वसई तक शटल ट्रेने चलती हैं। भिवंडी से यात्रा करते वक्त यहाँ के नागरिक तथा विद्यार्थी, यात्रियों को बहुत ही कठिनाईयों का

सामना करना पड़ रहा है। इसके चलते नगरों से बहुत ज्यादा मात्रा में लोग उपनगरों में स्थानान्तरित होने के वजह से उन्हें उनके नौकरी के स्थानों पर पहुँचने हेतु बहुत ही दिक्कत होती है। इस वजह से रेल मंत्रालय से अनुरोध है कि छत्रपति शिवाजी टर्मिनल से भिवंडी रोड स्थानक तक लोकल ट्रेन चलाई जाए, ताकि लोगों को सुविधा हो। इस विषय में मैंने बार-बार रेल मंत्रालय से पत्र व्यवहार किया है, परन्तु आज तक संतोषजनक जवाब नहीं मिल पाया है।

अतः सरकार से नम्र निवेदन है कि मध्य रेल के सी.एस.टी. स्थानक, मुंबई से भिवंडी रोड स्थानक तक लोकल शुरू करने हेतु मंजूरी दें और यहाँ के नागरिक, विद्यार्थी और यात्री तथा व्यवसायी की समस्या का हल करने की कृपा करें।

(xi) Need to provide stoppage of Shaktipunj Express and Triveni Express at Meral Railway station in Garhwa district of Jharkhand

श्री विष्णु दयाल राम (पलामू): मेरे संसदीय क्षेत्र पलामू के गढ़वा जिलान्तर्गत मेराल एक पूर्व मध्य रेलवे (East Central Railway) का प्रमुख स्टेशन है, परंतु दुर्भाग्यवश वहाँ पर न कोई मेल ट्रेन रूकती है और न ही कोई एक्सप्रेस ट्रेन। नतीजा यह है कि मेराल प्रखण्ड के सभी गाँवों की जनता को या तो नगर उंटारी जाना पड़ता है या गढ़वा रोड स्टेशन। उल्लेखनीय है कि नगर उंटारी मेराल प्रखण्ड मुख्यालय से 25 किलोमीटर की दूरी पर अवस्थित है और गढ़वा रोड स्टेशन 15 किलोमीटर की दूरी पर अवस्थित है। रेल यात्रियों को इतनी बड़ी दूरी तय करने में खासकर रात्रि के समय अत्यधिक कठिनाईयों का सामना करना पड़ता है। रात्रि में यातायात के साधनों की कमी भी स्वाभाविक है एवं मेराल प्रखण्ड के अंतर्गत दूर-दराज के गाँवों से आने वाले यात्री नगर उंटारी स्टेशन एवं गढ़वा रोड स्टेशन पर जा नहीं पाते हैं और ट्रेन की सुविधा से वंचित रह जाते हैं।

अतः माननीय मंत्री जी से उपरोक्त परिस्थिति में माँग करता हूँ कि मेराल स्टेशन पर शक्तिपुंज एक्सप्रेस एवं त्रिवेणी एक्सप्रेस के ठहराव की व्यवस्था की जाए, ताकि मेराल प्रखण्ड के निवासियों को भी जबलपुर इत्यादि जाने के लिए रेल गाड़ी की सुविधा हो सके।

(xii) Need to implement Skill Development Programmers in Santa Parliamentary Constitution, Madhya Pradesh

श्री गणेश सिंह (सतना): स्किल इंडिया अभियान के तहत दिनांक 15 जुलाई, 2015 को प्रधानमंत्री जी ने 4 नई पहलों का उद्घाटन किया जिसमें राष्ट्रीय कौशल अभियान, राष्ट्रीय कौशल विकास एवं उद्यमिता योजना 2015, प्रधानमंत्री कौशल विकास योजना और कौशल ऋण योजना। इन पहलों का उद्देश्य 2022 तक 40 करोड़ लोगों को विभिन्न कौशलों का प्रशिक्षण प्रदान करना है। इनमें से पीएमकेवीवाई स्किल इंडिया कार्यक्रम की रीढ़ है। यह कौशल विकास एवं उद्यमिता मंत्रालय की सबसे प्रमुख योजना है। कौशल प्रमाणन की इस योजना का मकसद भारी संख्या में भारतीय युवाओं को उद्योगों के अनुकूल कौशल का प्रशिक्षण देना है ताकि उन्हें बेहतर आजीविका हासिल करने में मदद मिल सके। पहले ही सीख चुके या कौशल प्राप्त कर चुके लोगों का भी पूर्व प्रशिक्षण मान्यता कार्यक्रम के अंतर्गत आकलन और प्रमाणन किया जायेगा। इसमें समय-समय पर विभिन्न योजनाएँ एवं कार्यक्रम जोड़े जाते हैं। अभियान के दो वर्ष पूरे होने पर 100 जीएसटी प्रशिक्षण केद्रों, 51 प्रधानमंत्री कौशल केद्रों तथा 100 योग प्रशिक्षण केद्रों का उद्घाटन किया गया। वामपंथी उग्रवाद से प्रभावित राज्यों में प्रधानमंत्री कौशल विकास योजना एक महत्वपूर्ण योजना बनकर उभरी है, जहाँ इससे पुनर्वास तथा रोजगार सृजन का दोहरा उद्देश्य पूरा होता है।

वर्ष 2017-18 के केद्रीय बजट में इस कार्यक्रम के लिए बजट आवंटन 16 प्रतिशत बढ़ाया गया है। तीन प्रमुख योजनाओं, प्रधानमंत्री कौशल केद्र, आजीविका के लिए कौशल संर्वधन एवं ज्ञान जागरूकता कार्यक्रम तथा औद्योगिक मूल्य वर्धन हेतु कौशल विकास कार्यक्रम के अगले चरण का प्रस्ताव रखा गया है। अतः इनमें मध्य प्रदेश को विशेष रूप से मेरे लोकसभा क्षेत्र सतना को शामिल किया जाए।

(xiii) Need to include plantation of fruit bearing plants under Mahatma Gandhi National Rural Employment Guarantee Scheme in the Country

श्री सुधीर गुप्ता (मंदसौर): मैं जानना चाहता हूँ कि देशभर में ग्रामीण विकास मंत्रालय ने मनरेगा योजना से वृक्षारोपण का एक बड़ा अभियान प्रारंभ किया है। क्या संरक्षित वनों में वनरक्षक समितियों को भी इस अभियान का अंग बनाया है? क्या वृक्षारोपण का 50 प्रतिशत फलदार वृक्ष रहे, इस हेतु क्या कोई आवश्यक निर्देश या आदेश प्रदान किए हैं? आज देशभर में विशेषकर ग्रामीण क्षेत्रों में नियमित बच्चों व परिवार को फल प्राप्त नहीं होते हैं। अगर ऐसे निर्देश जारी होंगे तो वर्षाकाल में लगने वाले पौधे बड़ी संख्या में फलदार लगेंगे और ग्रामीण क्षेत्रों के अतिरिक्त वनों में भी सघनीकरण हो जाएँगे।

(xiv) Need to provide better railway connectivity to North Gujarat

श्रीमती जयश्रीबेन पटेल (मेहसाणा): गुजरात में सिर्फ उत्तर गुजरात को छोड़कर सभी क्षेत्रों की सूरत और मुंबई की कनेक्टीविटी का सीधा रेल व्यवहार है। उत्तर गुजरात में सरहदी/सीमावर्ती बनासकांठा, पाटन, अरावली, साबरकांठा और मध्यवर्ती मेहसाना जिला पड़ता है। करीबन डेढ़ करोड़ की जनता का सामाजिक, आर्थिक, व्यापारी सम्पर्क सूरत और मुंबई से होता है, लेकिन आजादी के 70 वर्षों बाद भी सूरत और मुंबई जाने के लिए कोई सीधा ट्रेन व्यवहार नहीं है। पालनपुर और मेहसाना की कनेक्टीविटी वाली दिल्ली, राजस्थान से आती हुई ट्रेनों पर लोगों को निर्भर रहना पड़ता है और टिकट कोटा कम होने के कारण जनता को ट्रेन के बजाय बसों पर निर्भर रहना पड़ता है। रेल पटरियाँ खाली पड़ी रहती हैं और बसों की भारी-भरकम प्रक्रिया के कारण भारी ट्रैफिक, आकस्मिक परिस्थितियों का भय, ज्यादा किराया देने के कारण भारी आर्थिक बोझ झेलना पड़ता है।

गुजरात मेल मुंबई से अहमदाबाद सुबह 5 बजे पहुँचकर रात को 10 बजे तक रेलवे यार्ड में 17 घंटे खड़ी रहती है। गुजरात क्वीन अहमदाबाद में 8 घंटे और गुजरात एक्सप्रेस अहमदाबाद में 10 घंटे से ज्यादा खड़ी रहती है। उनको पालनपुर तक दौड़ाया जाए। इंदौर और गांधीनगर के बीच चलने वाली शान्ति एक्सप्रेस गाड़ी गांधीनगर रात भर खड़ी रहती है, उसको मेहसाना तक बढ़ाया जाए। इससे पालनपुर, मेहसाना, पाटन की जनता के लिए रेल सुविधा बढ़ेगी। वैसे ही मेहसाना जो ओएनजीसी-ऑयल सिटी, मिल्क सिटी और इंडस्ट्रीयल सिटी कहलाता है तथा रानकीवाव पाटन जो एक वर्ल्ड हैरिटेज है, एशिया की सबसे बड़ी स्पाईस मंडी, सूर्य मंदिर मोढेरा है। वहाँ टूरिस्टों का भारी आवागमन रहता है उनकी भी सहुलियत बढ़ेगी।

(xv) Need to ensure supply of quality drugs to the animal healthcare sector

SHRIMATI DARSHANA VIKRAM JARDOSH (SURAT): As of now, there are no proper specified standards for drugs supplied to animal healthcare sector in the country and sometimes even expiry date drugs with new packing are being supplied to animal healthcare sector. The same is very serious as it also impacts adversely not only the health of animals but indirectly of humans also. Further phärma companies are not investing much on R&D segment for Animal Healthcare sector.

In view of the above, I sincerely request Ministry of Chemicals and Fertilizers to take all possible steps in coordination with all concerned stakeholders to ensure supply of quality drugs to the animal healthcare sector and concentrate more on R & D segment for animal healthcare sector.

(xvi) Need to operationalise the services in ESI medical college and hospital in Alwar district of Rajasthan

डॉ. करण सिंह यादव (अलवर): मेरे लोक सभा क्षेत्र में अलवर शहर के निकट ग्राम देसूला में 800 करोड़ रूपए की लागत से 500 बिस्तरों का अस्पताल एवं E.S.I. मेडिकल कॉलेज भवन गत 3 वर्षों से बनकर तैयार है।

यू.पी. राजकीय निर्माण निगम, जिसने इस भव्य संस्थान का निर्माण किया है, गत 3 वर्षों से लगातार E.S.I. कॉर्पोरेशन को इस भवन परिसर का अधिग्रहण करने हेतु बार-बार निवेदन कर रहा है। खेद का विषय है कि यू.पी.ए. - प्रथम एवं यू.पी.ए. - द्वितीय के कार्यकाल में निर्मित इस मेडिकल कॉलेज एवं अस्पताल को वर्तमान सरकार ठण्डे बस्ते में डालकर भूल गई है। सम्भवतः सरकार ने इस मेडिकल कॉलेज एवं मल्टी स्पेशियलिटी अस्पताल को अनार्थिक एवं अनुपयोगी मानते हुए इसे प्रारम्भ न करने का निर्णय लिया है। यह अलवर जिले के श्रमिकों एवं नागरिकों के साथ सरासर अन्याय है तथा बेशकीमती सरकारी सम्पत्ति का अनुपयोग/दुरुपयोग जनहित में नहीं है। मेरी प्रधानमंत्री जी एवं श्रम मंत्री जी से प्रार्थना है कि अपने निर्णय का पुनर्वालोकन करें एवं शीघ्र इस परिसर का अधिग्रहण कर मेडिकल कॉलेज एवं अस्पताल प्रारम्भ करें।

(xvii) Need to check misleading advertisements purportedly claiming to treat all types of diseases

SHRI M.I. SHANAVAS (WAYANAD): Recently false and deceitful advertisements are appearing in the media and exploiting millions of people. Is there any agency which checks the veracity of the advertisements as these advertisements claim that they can cure any diseases? From paracetamol to soap powder, they produce everything and mislead the poor people. The Government should intervene and a thorough investigation in the making of the sub-standard medicines should be conducted. AT the same time, an effort should be made to prevent their appearances in both electronic and print media.

(xviii) Need to take up the issue of safety of Tamil Nadu fishermen with Sri Lankan Government

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Fishermen in Tamil Nadu are being continuously arrested, their boats seized and harassed for fishing by Sri Lankan Navy for several years. Sri Lankan Parliament has recently passed a Bill against Tamil Nadu fishermen on 25th January, 2018. The Bill states that fishermen arrested for banned fishing in Sri Lankan Territory will be subjected to more rigid punishments, by paying fine of Rs 50 lakhs.

The Bill also states that if the fine of Rs 50 lakhs is not paid within one month, the boat and fishermen being arrested will be dealt with by Sri Lankan Government. This severe law mainly aims at stopping Tamil fishermen's traditional fishing rights, as it is their main source of livelihood.

Tamil Fishermen are shocked by this announcement by Sri Lankan Government as it will ruin fishermen and they will be forced to migrate to other States or to other jobs. The Union Government has to safeguard the welfare of Tamil fishermen by doing the needful to prevent Sri Lanka from passing such a dangerous Bill.

Tamil Nadu Chief Minister on 26.01.18 urged the Prime Minister to direct External Affairs Ministry and Indian Mission in Sri Lanka regarding the

consequences of the Bill. He has stated that this New Bill will further aggravate the situation for fishermen by way of longer period of arrest and imposition of huge penalties. It is unfortunate that at a time when Ministerial level talks were completed and the Joint Working Group on Fisheries met thrice to work out a permanent solution to resolve the issue, the Sri Lanka Government passed this Bill.

Hence, I urge the Union Government and External Affairs Ministry to look into this serious issue and do the needful by taking immediate action through highest diplomatic channels to safeguard the livelihood of Tamil Nadu fishermen.

(xix) Regarding restoration of Haj subsidy

SHRI P.R. SUNDARAM (NAMAKKAL): The decision to scrap Haj subsidy was an unwarranted one. The Haj subsidy provision was not introduced by any previous Governments. In fact it was there during colonial era, since 1932. Beneficiary of Haj subsidy was not only the poor Muslims pilgrims to Mecca for Haj, but also ailing Air India.

Therefore, scrapping of Haj subsidy will affect both. Currently, Saudi Arabia permits 1,75,025 Indian Muslims for Haj. In the name of Haj subsidy the biggest gainer was Air India, as no other flight operators were allowed under Haj subsidy. Haj subsidy was given in the form of concession of air fare only. Haj subsidy was a relief for a major chunk of pilgrims who undertook pilgrimage.

Over the years Haj subsidy amount has been getting reduced for many reasons. However, those who are unable to pay the huge air fare, the subsidy should remain as it is, to enable poor Muslims of the country to undertake Haj pilgrimage. The Government says that the Haj subsidy amount now will be used for the welfare of Indian Muslims. But the fact is that there is no fixed amount for

Haj subsidy and it is only concession in air fare and this amount depends upon a number of people undertaking Haj pilgrimage. I would also like to remind the Government that stopping Haj subsidy will pave the way for demands for stopping Government expenditure for other religious activities. Therefore, I urge upon the Government to rethink on scrapping of Haj subsidy.

(xx) Need to construct platform shed at Canning Railway Station in Jayanagar Parliamentary Constituency, West Bengal

SHRIMATI PRATIMA MONDAL (JAYANAGAR): Thousands and thousands of daily passengers avail train service from Canning station on Sealdah-Canning line which is under my Jayanagar parliamentary constituency, West Bengal. Construction of platform shed at Canning station is a long pending issue as local daily passengers brave rain, sunlight and cold.

I would like to request the Hon'ble Railway Minister, Government of India to take necessary action for construction of platform shed at Canning station at the earliest.

(xxi) Need to allocate coal block to Odisha Thermal Power Corporation Limited in lieu of Tentuloi Coal block

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Government of Odisha has requested the Ministry of Coal, Government of India many a time for cancellation of Tentuloi Coal Block and allocation of Chhendipada and Chhendipada-ll Coal Blocks to M/s Odisha Thermal Power Corporation Ltd. as the cost of extracting coal from Tentuloi Coal Block is very high. Thereafter, the State Government has requested to allocate Baitarani East, Kardabahal and Bramhaubil Coal Blocks to OTPCL. Further, Utkal-A, Utkal-B1 and Utkal 82 Coal Blocks were also suggested as alternative options. However, no response from the Ministry has been received so far. I, therefore, urge upon the Union Government to allocate any of the requested/suggested Coal Blocks to OTPCL in lieu of Tentuloi Coal Block to enable it to provide power at a cheaper rate to the consumers of Odisha. Such a decision of the Union Government will also enable the State Government to bridge the gap between demand and supply of power across the State.

(xxii) Need to provide 100 percent funds for tiger projects in the country

DR. SHRIKANT EKNATH SHINDE (KALYAN): India has been implementing Project Tiger since 1973 to protect tigers and to increase their numbers. In the last few years, we have seen many success stories, with tiger numbers increasing from mere 1411 in 2006 to 2226 in 2014. However, in the last couple of years, the number of tiger deaths is on rise, with more than 100 deaths in two consecutive years, i.e. 2016 (122) & 2017 (115). Recently, 7 tigers were found dead in a span of just 48 hours in Maharashtra. This is alarming. One of the reasons is the reduction in budget by the Central Government from October 2015. Earlier, Central Government used to fund up to 100% for non-recurring expenditure of project tiger. This has now been reduced to 60%. States are supposed to contribute remaining 40%. This is not happening. The Centre must restore it to 100% since many important steps such as installation of electronic surveillance system and other measures for the conservation of tigers are to be taken up.

(xxiii) Need to include areas of Srikakulam District in Andhra Pradesh in Khurda Division of East Coast Railway

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): A new Railway Zone for the state of Andhra Pradesh was promised by the Andhra Pradesh Reorganisation act 2014, keeping in view the loss in infrastructure and connectivity and further challenges to be faced by the state after the bifurcation. We expect that the creation of a new railway zone would be announced as soon as possible. I take this opportunity to convey to the Hon'ble Railway Minister that if Waltair Division of East Coast Railways is merged into the new Railway Zone for the state, still some areas of my constituency, Srikakulam, would be left out from the new railway zone. This will result in great injustice to people living in these areas. Hence, I request you to include the areas in Srikakulam District in Khurda Division of East Coast Railways. Some of such stations are:

1. Palasa
2. Summadevi
3. Mandasa Rd
4. Baruva
5. Sompeta
6. Jhadupudi
7. Ichapuram

(xxiv) Need to improve railway connectivity in Southern and North Eastern parts of the country

DR. A. SAMPATH (ATTINGAL): The railway connectivity to the State of Kerala as well as the North Eastern States has to be strengthened and developed. The train services connecting the State Capital City to other State Capitals especially Hyderabad, Bengaluru, Ahmedabad, Jamnagar, Chandigarh, Bhopal, Bhuvaneswar, Lucknow, Guwahati, Patna, Jaipur, Ranchi, Raipur etc. has to be increased. The connectivity of Kanyakumari to other Pilgrim cities of India via Kerala is yet to be fulfilled. It is the people from the southern states and from the North Eastern states who have to perform the longest journeys for discharging their duties and to return to their home land. The declared projects in previous Budget are yet to be fulfilled.

In these circumstances, I urge upon the Government of India to constitute a separate Sub-Committee consisting of the MPs, MLAs and the representatives of the Railway users to study their demand and submit their recommendations.

(xxv) Regarding shortfall in production of tobacco in Andhra Pradesh

SHRI Y. V. SUBBA REDDY (ONGOLE): The main commercial crop in Prakasam district of Andhra Pradesh is tobacco and the Tobacco Board this year has given permission to cultivate tobacco to the tune of 73.41 million Kgs, but farmers could produce only 64.2 million kgs in 41 hectares due to drought conditions in the district. Under SBS region, the Board has given permission to produce 43.23 million Kgs, but Board estimated the production would be to the tune of 38.9 million Kgs. Likewise, under SLS region, Board has given permission to produce 30.18 million Kgs, but farmers could produce only 25.3 million Kgs due to deficit rainfall/drought.

This year tobacco season purchases have started in the second week of this month. This year the input costs have increased exorbitantly. As a result, farmers have been forced to bear the brunt of it by way of shelling out Rs. 30,000-40,000 per barren more due to drought/deficit rainfall, increased labour cost right from ploughing to grading, attack of pests.

I, therefore, urge the Government to take remedial measures in this regard.

(xxvi) Need to amend guidelines of MPLADS to permit purchase of small tools for development works at village level

SHRI DUSHYANT CHAUTALA (HISAR): I would like to draw the attention of the Government towards the need for making certain amendments in the guidelines of MPLADS for purchase of small tools which may be utilised for undertaking developmental works at village level through local authority. In this connection, Favada, Kassi and Iron Tasla are common equipment to be kept at local panchyat for undertaking frequent renovation or development works in village. Accordingly, I had allotted required funds from MPLADS for my Hisar constituency. However, the same has been rejected by the Government staking that as per the point 8 of Annexure-II of the MPLADS guidelines, small tools like Favada/Kassi and Iron Tasla are moveable items and are not permissible under the Guidelines of MPLADS. Therefore, I urge once again to bring necessary amendments in the guidelines of MPLADS permitting such kind of items keeping in view of their importance in villages for the development of local community.

(xxvii) Need to include Surjapuri caste of Bihar in the list of Other Backward Classes

श्री राजेश रंजन (मधेपुरा): बिहार के पूर्णिया कमिश्नरी के चार जिलों किशनगंज, पूर्णिया, कटिहार और अररिया क्षेत्रीय भाषा सुरजापुरी के आधार पर लोगों को सुरजापुरी कहा जाता है। बिहार राज्य के अन्य जिलों और देश के मुकाबले सुरजापुरी मुस्लिम की आर्थिक स्थिति दयनीय है। हालांकि बिहार सरकार ने लंबे संघर्ष और क्षेत्र के लोगों की लगातार माँग के बाद सुरजापुरी मुस्लिम को पिछड़ा वर्ग-बी.सी. (Backward Caste) का दर्जा प्रदान किया, जिसमें सीमित लाभ प्राप्त हुआ है। लेकिन सुरजापुरी समाज को व्यापक लाभ खासकर सरकारी नौकरियों के लिए केंद्र सरकार से अन्य पिछड़ा वर्ग (ओ.बी.सी.) का दर्जा मिलना आवश्यक है। सुरजापुरी मुस्लिम को बिहार सरकार ने आरक्षण को मंजूरी दी, लेकिन केद्र में इस मुद्दे को मजबूती से नहीं रखा गया है। सीमांचल के सुरजापुरी मुस्लिम बिरादरी के लोग वर्ष 1995 से अपने हक की लड़ाई लड़ते आ रहे हैं। लेकिन आज तक उन्हें अधिकार नहीं मिला। सीमांचल में सुरजापुरी बिरादरी के लोगों की संख्या 20 लाख के लगभग है एवं सरकारी नौकरी में संख्या नहीं के बराबर है। वर्ष 2008 में सुरजापुरी डेवलपमेंट ऑर्गेनाइजेशन के द्वारा केन्द्रीय पिछड़ा वर्ग में पिछड़ा वर्ग का दर्जा दिए जाने हेतु आवेदन एवं आग्रह किया गया था। इसके उपरांत आयोग द्वारा आवश्यक सूचना की विवरणी प्रश्नावली के माध्यम से मांगी गई थी। जिसे ऑर्गेनाइजेशन ने समय सीमा के अंदर ही दे दिया था तथा बिहार सरकार राज्य पिछड़ा वर्ग आयोग द्वारा अक्टूबर 2012 में अपनी रिपोर्ट केद्रीय पिछड़ा वर्ग आयोग को दी जा चुकी है। तमाम प्रयास के बावजूद अब तक सुरजापुरी जाति के लोगों को पिछड़ा वर्ग में शामिल नहीं किया जाना गंभीर विषय है।

अतः मैं भारत सरकार से माँग करता हूँ कि बिहार के पूर्णिया कमिश्नरी के चार जिलों किशनगंज, पूर्णिया, कटिहार और अररिया में रहने वाले सुरजापुरी जाति के लोगों को पिछड़ा वर्ग में शामिल करते हुए सरकारी नौकरियों में आरक्षण दिया जाए।

(xxviii) Need to bring IFFCO under the control of the Government

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): The repatriation of Government of India equity by Indian Farmers Fertilizers Cooperative Limited (IFFCO) is under active consideration. It was done in violation of IFFCO by-laws. The Government had equity in IFFCO to the tune of Rs. 281 crores.

Government has taken a decision to bring back the IFFCO under the Government umbrella but the progress has been slow. All the Directors of IFFCO have allegedly been found involved in corrupt practices and their cases are being investigated by the CBI since 2014.

I, therefore, urge the Government to mull over to reclaim IFFCO by regaining control over shares returned by IFFCO and bring back IFFCO under Government umbrella by promulgating an ordinance. In the meanwhile, an Administrator be appointed to look into the day-to-day working of IFFCO.

(xix) Need to open new ESI Dispensaries in Kerala

ADV. JOICE GEORGE (IDUKKI): Even though ESI Corporation is collecting contribution of 4% from the salary since 1.2.2017, no arrangement has been made to provide medical facilities as well as cash benefits for the ESI beneficiaries in the high ranges of Idukki district. ESI Corporation has extended the coverage of the scheme to the whole district with effect from 1-2-2017. However, as of now the only dispensary available is in Idukki district at Thodupuzha, which is far away from the interior part of Idukki district. This is in violation of the basic tenets of the scheme. Kerala Government has sanctioned 5 new ESI Dispensaries at Munnar, Adimaly, Kattappana, Kumily and Peermedu but the same is pending with ESIC Hqrs, New Delhi. A good number of employees were registered under the scheme in the above said areas. So I urge upon the Government to take urgent steps to sanction the above pending ESI dispensaries.

12 07 hrs

DEMANDS FOR GRANTS, 2018-19

HON. SPEAKER: Hon. Members, a number of Cut Motions to the Demands for Grants have been circulated to Members. As there is no time for moving of Cut Motions, I am treating all the Cut Motions as moved.

TEXT OF CUT MOTIONS

HON. SPEAKER: Hon. Members, as has been the practice, I shall now put all the Cut Motions together to the vote of the House.

The cut motions were put and negatived.

_____

12 08 hrs

SUBMISSION OF DEMANDS FOR GRANTS (2018-19) TO THE VOTE OF THE HOUSE(GUILLOTINE)

HON. SPEAKER: I shall now put the Demands for Grants relating to the Ministries/Departments to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2019, in respect of the heads of Demands entered in the second column thereof, against:-

(1) Demand Nos. 1 to 3 relating to Ministry of Agriculture and Farmers' Welfare;

(2) Demand No. 4 relating to Department of Atomic Energy;

(3) Demand No. 5 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH);

(4) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers;

(5) Demand No. 9 relating to Ministry of Civil Aviation;

(6) Demand No. 10 relating to Ministry of Coal;

(7) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;

(8) Demand Nos. 13 and 14 relating to Ministry of Communications;

(9) Demand Nos. 15 and 16 relating to Ministry of Consumer Affairs, Food and Public Distribution;

(10) Demand No. 17 relating to Ministry of Corporate Affairs;

(11) Demand No. 18 relating to Ministry of Culture;

(12) Demand Nos. 19 to 22 relating to Ministry of Defence;

(13) Demand No. 23 relating to Ministry of Development of North Eastern Region;

(14) Demand No. 24 relating to Ministry of Drinking Water and Sanitation;

(15) Demand No. 25 relating to Ministry of Earth Sciences;

(16) Demand No. 26 relating to Ministry of Electronics and Information Technology;

(17) Demand No. 27 relating to Ministry of Environment, Forests and Climate Change;

(18) Demand No. 28 relating to Ministry of External Affairs;

(19) Demand Nos. 29 to 36, 39 and 40 relating to Ministry of Finance;

(20) Demand No. 41 relating to Ministry of Food Processing Industries;

(21) Demand Nos. 42 and 43 relating to Ministry of Health and Family Welfare;

(22) Demand Nos. 44 and 45 relating to Ministry of Heavy Industries and Public Enterprises;

(23) Demand Nos. 46 to 55 relating to Ministry of Home Affairs;

(24) Demand No. 56 relating to Ministry of Housing and Urban Affairs;

(25) Demand Nos. 57 and 58 relating to Ministry of Human Resource Development;

(26) Demand No. 59 relating to Ministry of Information and Broadcasting;

(27) Demand No. 60 relating to Ministry of Labour and Employment;

(28) Demand Nos. 61 and 62 relating to Ministry of Law and Justice;

(29) Demand No. 64 relating to Ministry of Micro, Small and Medium Enterprises;

(30) Demand No. 65 relating to Ministry of Mines;

(31) Demand No. 66 relating to Ministry of Minority Affairs;

(32) Demand No. 67 relating to Ministry of New and Renewable Energy;

(33) Demand No. 68 relating to Ministry of Panchayati Raj;

(34) Demand No. 69 and 70 relating to Ministry of Parliamentary Affairs;

(35) Demand No. 70 relating to Ministry of Personnel, Public Grievances and Pensions;

(36) Demand No. 72 relating to Ministry of Petroleum and Natural Gas;

(37) Demand No. 73 relating to Ministry of Planning;

(38) Demand No. 74 relating to Ministry of Power;

(39) Demand No. 76 relating to Lok Sabha;

(40) Demand No. 77 relating to Rajya Sabha;

(41) Demand No. 78 relating to Secretariat of the Vice-President;

(42) Demand No. 80 relating to Ministry of Railways;

(43) Demand No. 81 relating to Ministry of Road Transport and Highways;

(44) Demand Nos. 82 and 83 relating to Ministry of Rural Development;

(45) Demand Nos. 84 to 86 relating to Ministry of Science and Technology;

(46) Demand No. 87 relating to Ministry of Shipping;

(47) Demand No. 88 relating to Ministry of Skill Development and Entrepreneurship;

(48) Demand Nos. 89 and 90 relating to Ministry of Social Justice and Empowerment;

(49) Demand No. 91 relating to Department of Space;

(50) Demand No. 92 relating to Ministry of Statistics and Programme Implementation;

(51) Demand No. 93 relating to Ministry of Steel;

(52) Demand No. 94 relating to Ministry of Textiles;

(53) Demand No. 95 relating to Ministry of Tourism;

(54) Demand No. 96 relating to Ministry of Tribal Affairs;

(55) Demand No. 97 relating to Ministry of Water Resources, River Development and Ganga Rejuvenation;

(56) Demand No. 98 relating to Ministry of Women and Child Development;

(57) Demand No. 99 relating to Ministry of Youth Affairs and Sports."

(Demands for Grants 2018-2019 submitted to the vote of Lok Sabha)

The motion was adopted.

_____

12 13 hrs

APPROPRIATION (No. 2) BILL, 2018*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2018-19.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2018-19."

The motion was adopted.

SHRI ARUN JAITLEY: I introduce** the Bill. … (*Interruptions)*

Now, I beg to move:

> "That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2018-19, be taken into consideration."

HON. SPEAKER: The question is:

> "That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2018-19, be taken into consideration."

---

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 14.03.2018

** Introduced with the recommendation of the President

The motion was adopted.

HON. SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill".

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill be passed".

HON. SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

… (*Interruptions*)

12 16 hrs

FINANCE BILL, 2018

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to move*:

> "That the Bill to give effect to the financial proposals of the Central Government for the financial year 2018-19 be taken into consideration."

HON. SPEAKER: The question is:

> "That the Bill to give effect to the financial proposals of the Central Government for the financial year 2018-19 be taken into consideration."

The motion was adopted.

… (*Interruptions*)

HON. SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

The question is:

"That Clause 2 stands part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

* Moved with the recommendation of the President.

Clause 3 Amendment of Section 2

Amendments made:

Page 6, *for* line 41 and 42, *substitute*-

"(ii) in clause (42A),-

(A) in *Explanation* 1, in clause (i), after sub-clause (b), the following sub-clause shall be inserted, namely:-".

(1)

(Shri Arun Jaitley)

Page 6, *after* line 44, *insert*-

'(B) in *Explanation* 4 for, the words, brackets and figures "the *Explanation* to clause (38) of section 10", the words, brackets, letters and figures "clause (a) of the *Explanation* to section 112A" shall be substituted.'

(2)

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That clause 3, as amended, stands part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

… (*Interruptions*)

Clause 4 Amendment of Section 9

Amendment made:

Page 7, *for* lines 17 to 19, *substitute*-

"Provided that the transactions or activities shall constitute significant economic presence in India, whether or not,-

(i) the agreement for such transactions or activities is entered in India; or

(ii) the non-resident has a residence or place of business in India; or

(iii) the non-resident renders services in India.". (3)

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That clause 4, as amended, stands part of the Bill."

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clauses 5 to 11 were added to the Bill.

… (*Interruptions*)

Clause 12 Amendment of Section 43

Amendment made:

Page 8, *for* lines 27 and 28, *substitute*-

'12. In section 43 of the Income-tax Act, with effect from the 1st day of April, 2019, -

(i)in clause(1), after *Explanation* 1, the following *Explanation* shall be inserted, namely:-

"*Explanation* 1A.-Where a capital asset referred to in clause (via) of section 28 is used for the purposes of business or profession, the actual cost of such asset to the assessee shall be the fair market value which has been taken into account for the purposes of the said clause.";

(ii) in clause (5), after the proviso and before *Explanation* 1, the following proviso shall be inserted, namely:-'. (4)

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That clause 12, as amended, stands part of the Bill."

The motion was adopted.

Clause 12, as amended, was added to the Bill.

Clauses 13 to 17 were added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI ARUN JAITLEY: I beg to move:

> "That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.5 to the Finance Bill, 2018 and that this amendment may be allowed to be moved."

HON. SPEAKER: The question is:

> "That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.5 to the Finance Bill, 2018 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 17A Amendment of Section 48

Amendment made:

Page 10, *after* line 8, *insert*—

"**17A.** In section 48 of the Income-tax Act, after the second proviso, the following proviso shall be inserted, namely:-

"Provided also that nothing contained in the first and second provisos shall apply to the capital gains arising from the transfer of a long-term capital asset being an equity share in a company or a unit of an equity oriented fund or a unit of a business trust referred to in section 112A:".'. (5)

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That new clause 17A be added to the Bill."

The motion was adopted.

New clause 17A was added to the Bill.

Clauses 18 and 19 were added to the Bill.

… (*Interruptions*)

Clause 20 Amendment of Section 54 EC

Amendment made:

Page 10, *after* line 22, *insert*—

"(aa) in sub-section (2), before the *Explanation,* the following proviso shall be inserted, namely:-

'Provided that in the case of long-term specified asset referred to in sub-clause (ii) of clause (ba) of the *Explanation* occurring after sub-section (3), this sub-section shall have effect as if for the words "three years", the words "five years" had been substituted.'.".

(6)

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That clause 20, as amended, stands part of the Bill."

The motion was adopted.

Clause 20, as amended, was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI ARUN JAITLEY: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.7 to the Finance Bill, 2018 and that this amendment may be allowed to be moved."

HON. SPEAKER: The question is:

" That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.7 to the Finance Bill, 2018 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 20A Amendment of section 55

Amendment made:

Page 10, after line 34*, insert-*

"**20 A,** In section 55 of the Income-tax Act, in sub- section (2), after clause (ab), the following clause shall be inserted, namely:—

'(ac) subject to the provisions of sub-clauses (i) and (ii) of clause (b), in relation to a long-term capital asset, being an equity share in a company or a unit of an equity oriented fund or a unit of a business trust referred to in section 112A, acquired before the 1st day of February, 2018, shall be higher of—

(i) the cost of acquisition of such asset; and

(ii) lower of—

(A) the fair market value of such asset; and

(B) the full value of consideration received or accruing as a result of the transfer of the capital asset.

Explanation.—For the purposes of this clause,—

(a) "fair market value" means,—

(i) in a case where the capital asset is listed on any recognised stock exchange as on the 31st day of January, 2018, the highest price of the capital asset quoted on such exchange on the said date:

Provided that where there is no trading in such asset on such exchange on the 31st day of January, 2018, the highest price of such asset on such exchange on a date immediately preceding the 31st day of January, 2018

when such asset was traded on such exchange shall be the fair market value;

(ii) in a case where the capital asset is a unit which is not listed on a recognised stock exchange as on the 31st day of January, 2018, the net asset value of such unit as on the said date;

(iii) in a case where the capital asset is an equity share in a company which is—

(A) not listed on a recognised stock exchange as on the 31st day of January, 2018 but listed on such exchange on the date of transfer;

(B) listed on a recognised stock exchange on the date of transfer and which became the property of the assessee in consideration of share which is not listed on such exchange as on the 31st day of January, 2018 by way of transaction not regarded as transfer under section 47,

an amount which bears to the cost of acquisition the same proportion as Cost Inflation Index for the financial year 2017-2018 bears to the Cost Inflation Index for the first year in which the asset was held by the assessee or for the year beginning on the first day of April, 2001, whichever is later;

(b) "Cost Inflation Index" shall have the meaning assigned to it in clause (v) of the Explanation to section 48;

(c) "recognised stock exchange" shall have the meaning assigned to it in clause (ii) of Explanation 1 to clause (5) of section 43.' ". (7)

(Arun Jaitley)

HON. SPEAKER: The question is:

"That new clause 20A be added to the Bill."

The motion was adopted.

New clause 20A was added to the Bill.

Clauses 21 to 25 were added to the Bill.

… (*Interruptions*)

Clause 26 Amendment of Section 80-IAC

Amendment made:

Page 12, for lines 13 to 15, *substitute*—

'(ii) in sub-clause (b), for the words, figures and letters "in any of the previous years beginning on or after the 1st day of April, 2016 and ending on the 31st day of March, 2021", the words, brackets and figure "in the previous year relevant to the assessment year for which deduction under sub-section (1) is claimed" shall be substituted.'. (8)

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That clause 26, as amended, stands part of the Bill."

The motion was adopted.

Clause 26, as amended, was added to the Bill.

Clauses 27 to 30 were added to the Bill.

… (*Interruptions*)

Clause 31 Insertion of new Section 112 A

Amendments made:

Page 13, *for* lines 42 and 43, *substitute*—

"(ii) the amount of income-tax payable on the total income as reduced by the amount of long-term capital gains referred to in sub-section (1) as if the total income so reduced were the total income of the assessee.". (9)

(Shri Arun Jaitley)

Page 14, *omit* lines 7 to 16. (10)

(Shri Arun Jaitley)

Page 14, *omit* lines 37 to 45. (11)

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That clause 31, as amended, stands part of the Bill."

The motion was adopted.

Clause 31, as amended, was added to the Bill.

Clauses 32 to 41 were added to the Bill.

… (*Interruptions*)

Clause 42 Amendment of Section 139A

Amendments made:

Page 16, *for* line 35, *substitute*—

"42. In section 139A of the Income-tax Act,--

(A) in sub-section (1),--". (12)

(Shri Arun Jaitley)

Page 16, line 38, *for* "not being an individual", *substitute* "being a resident, other than an individual". (13)

(Shri Arun Jaitley)

Page 17, *after* line 2, *insert*—

'(B) in the *Explanation* occurring after sub-section (8), in clause (c) the words "and issued in the form of a laminated card" shall be omitted.'.

(14)

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That clause 42, as amended, stands part of the Bill."

The motion was adopted.

Clause 42, as amended, was added to the Bill.

Clauses 43 and 44 were added to the Bill.

… (*Interruptions*)

Clause 45 Substitution of new Sections 145A and 145B for Section 145A

Amendments made:

Page 18, *for* lines 6 and 7, *substitute*—

"Provided that the inventory being securities held by a scheduled bank or public financial institution shall be valued in accordance with the income computation and disclosure standards notified under sub-section (2) of section 145 after taking into account the extant guidelines issued by the Reserve Bank of India in this regard:

Provided further that the comparison of actual cost and net realisable value of securities shall be made category-wise.".

(15)

(Shri Arun Jaitley)

Page 18, *for* lines 11 and 12, *substitute*—

'Explanation 2.—For the purposes of this section,--

(a) "public financial institution" shall have the meaning assigned to it in clause (72) of section 2 of the Companies Act, 2013;

(b) "recognised stock exchange" shall have the meaning assigned to it in clause (ii) of *Explanation* 1 to clause (5) of section 43;

(c) "scheduled bank" shall have the meaning assigned to it in clause (ii) of the *Explanation* to clause (viia) of sub-section (1) of section 36.'. (16)

(Shri Arun Jaitley)

… (*Interruptions*)

HON. SPEAKER: The question is:

"That clause 45, as amended, stands part of the Bill."

The motion was adopted.

Clause 45, as amended, was added to the Bill.

Clauses 46 to 52 were added to the Bill.

… (*Interruptions*)

Clause 53 Amendment of Section 286

Amendments made:

Page 19, lines 19 and 20, *for* "within the period specified in that sub-section, *substitute* "within the period as may be prescribed".

(17)

(Shri Arun Jaitley)

Page 19, line 39, *for* "sub-sections (2) and (4)",

substitute "sub-section (2)". (18)

(Shri Arun Jaitley)

… (*Interruptions*)

HON. SPEAKER: The question is:

"That clause 53, as amended, stands part of the Bill."

The motion was adopted.

Clause 53, as amended, was added to the Bill.

Clauses 54 to 108 were added to the Bill.

Clauses 109 to 129 were added to the Bill.

… (*Interruptions*)

Motion Re: Suspension of Rule 80 (i)

SHRI ARUN JAITLEY: Madam, I beg to move:

> "That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 19 to the Finance Bill, 2018 and that this amendment may be allowed to be moved."

HON. SPEAKER: The question is:

> "That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 19 to the Finance Bill, 2018 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 129A **Insertion of new Section 14A. Protection against attachment**

Amendment made:

Page 35, *after* line 21, *insert*—

'129A. After section 14 of the principal Act, the following shall be inserted, namely:--

"14A. The amount standing to the credit of any depositor in the Public Provident Fund Scheme shall not be liable to attachment under any decree or order of any court in respect of any debt or liability incurred by the depositor.".'.

(19)

(Shri Arun Jaitley)

… (*Interruptions*)

HON. SPEAKER: The question is:

"That new clause 129A be added to the Bill."

The motion was adopted.

New clause 129A was added to the Bill.

Clauses 130 to 148 were added to the Bill.

… (*Interruptions*)

Clause 149 Insertion of new section 23 GA

Amendment made:

Page 39, lines 5 and 6, *omit* “in a manner not”.

(20)

(Shri Arun Jaitley)

… (*Interruptions*)

HON. SPEAKER: The question is:

“That clause 149, as amended, stands part of the Bill.”

The motion was adopted.

Clause 149, as amended, was added to the Bill.

Clauses 150 to 189 were added to the Bill.

… (*Interruptions*)

Clause 190 Amendment of Section 19A

Amendment made:

Page 43, line 51, omit “he”. *(21)*

(Shri Arun Jaitley)

HON. SPEAKER: The question is:

"That clause 190, as amended, stands part of the Bill."

The motion was adopted.

Clause 190, as amended, was added to the Bill.

Clauses 191 to 209 were added to the Bill.

… (*Interruptions*)

Clause 210 Amendment of Section 4

SHRI JAYADEV GALLA (GUNTUR): I beg to move:

Page 50, after line 1 insert,--

"(aa) take appropriate measures to limit the fiscal deficit of the State of Andhra Pradesh up to five per cent of the gross domestic product of the State by the 31st March, 2021;"

(27)

HON. SPEAKER: I shall now put Amendment No. 27 to Clause 210 moved by Shri Jayadev Galla to the vote of the House.

The amendment was put and negatived.

… (*Interruptions*)

HON. SPEAKER: The question is:

"That clause 210 stands part of the Bill"

The motion was adopted.

Clause 210 was added to the Bill.

Clauses 211 to 218 were added to the Bill.

Schedule 1 to Schedule 6 were added to the Bill.

Clause 1, the Enacting formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill, as amended, be passed."

HON. SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

… (*Interruptions*)

12 32 hrs

OBSERVATION BY THE SPEAKER … Contd.

(ii) Renumbering of clauses and sub clauses in the Finance Bill, 2018

HON. SPEAKER: Hon. Members, in the Finance Bill, which we have just passed, 21 Government amendments have been adopted providing *inter alia* for insertion of three new clauses in the Bill. I, therefore, direct that the subsequent clauses and sub-clauses may be re-numbered accordingly and consequential changes, wherever required, may be made in the Bill.

… (*Interruptions*)

_____

12 33 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2017-18

HON. SPEAKER: I shall now put the Supplementary Demands for Grants – Fourth Batch for 2017-18 to the vote of the House.

The question is:

> "That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2018, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 6, 8 to 14, 16 to 27, 29, 31, 33 to 35, 42 to 44, 46, 48 to 53, 56 to 61, 64 to 70, 72, 74, 80, 81, 84, 86 to 92 and 94 to 100".

(Demands for Supplementary Grants – Fourth Batch for 2017-18 submitted to the vote of Lok Sabha)

The motion was adopted.

---

12 35 hrs

APPROPRIATION (N0. 3) BILL, 2018*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 2017-18.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 2017-18."

The motion was adopted.

SHRI ARUN JAITLEY: I introduce** the Bill. … (*Interruptions*)

I beg to move:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2017-18, be taken into consideration. "

HON. SPEAKER: The question is:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2017-18, be taken into consideration. "

---

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 14.03.2018

** Introduced with the recommendation of the President

The motion was adopted.

HON. SPEAKER: The House will take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill be passed."

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again on Thursday, the 15th March, 2018 at 11 a.m.

12 38 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 15, 2018/Phalguna 24, 1939(Saka)